

[Shrimati Sharda Mukherjee]

time, it is under consideration and so on and so forth ?

MR. SPEAKER: There is enough time.

31st August 1969, under sub-section (3) of section 3 of the Bihar State Legislature (Delegation of Powers) Act, 1969. [*Placed in Library. See No. LT-2120/69.*]

12.26 hrs.

PAPERS LAID ON THE TABLE

REPORT OF INQUIRY INTO FATAL ACCIDENT AT RAIGUDDA AMB AND BATACHO BAND AND ANNUAL REPORT OF CENTRAL COAL MINES RESCUE STATIONS COMMITTEE, DHANBAD

अम, रोजगार तथा पुनर्वासि मंत्रालय में राज्य मंत्री (श्री भागवत सा आज़ाद) : मैं पुनरीक्षित कार्य-सूची में दिये नम्बर 3 के पत्र सभापटल पर रखता हूँ :

(1) 21 मई, 1969 को रायगुड्डा अम्ब और बोटाचो बांध (ननोरा) लौह मंगनीज खान, मैसूर, की घातक दुर्घटना के जांच प्रतिवेदन की एक प्रति । [*Placed in Library. See No. LT—2118/69.*]

(2) केन्द्रीय कोयला खान रक्षा केन्द्र समिति, धनबाद, के वर्ष 1968-69 के वार्षिक प्रतिवेदन की एक प्रति । [*Placed in Library. See No. LT2119/69.*]

BIHAR SUGARCANE (REGULATION OF SUPPLY AND PURCHASE) ACT

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI D ERING) : On behalf of Shri Annasahib Shinde, I beg to lay on the Table a copy of the Bihar Sugarcane (Regulation of Supply and Purchase) Act, 1969 (Hindi and English versions) (President's Act No. 8 of 1969) published in Gazette of India dated the

12.27 hrs

STATEMENT OF BIRLA COTTON MILLS STRIKE

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : According to the information furnished by the Delhi Administration, the workers of Birla Cotton Spinning and Weaving Mills Delhi, are on strike from the 26th October, 1969. The management is reported to have offered 4% bonus in terms of the Payment of Bonus Act, 1965. The workers are, however, demanding higher bonus. The matter falls in the State sphere. The Delhi Administration invited the representatives of the management and the workers to bring about an amicable settlement. These discussions, however, did not succeed. A suggestion was made for reference of the dispute to arbitration. This was not acceptable to the workers. In the circumstances, the Delhi Administration have referred the dispute to the Additional Industrial Tribunal, on the 5th November, 1969 for adjudication. They have simultaneously issued an order prohibiting the strike. The strike, however, continues. The textile workers in other mills expressed their sympathy with the striking workers of the Birla Cotton Spinning and Weaving Mills by going on a day's token strike on the 20th November, 1969.

2. The dispute has already been referred to adjudication; even so, it is open to the parties to come to an agreement after further mutual discussions. The good offices of the Delhi Administration and the Labour Ministry would continue to be available for the purpose. Government expect that the parties would resume negotiations with a view to early settlement